CENTRAL ADMINISTRATIVE TRIBUNAL AHMEDABAD BENCH, AHMEDABAD

O.A.No. 87/1993

Ahmedabad this the 25th day of September, 2000

Hon'ble Mr. V. Ramakrishnan, Vice Chairman Hon'ble Mr. P.C. Kannan, Judicial Member

Gyandev K Parmar Bheind Mandavraiji Temple Muli – 363510 Dist. Surendranagar.

Applicant

By Advocate: Mr. P.H. Pathak

VERSUS

- Union of India
 Notice to be served through
 Chief Postmaster General
 Gujarat Circle
 Khanpur, Ahmedabad.
- Sr.Supdt. of Post Office Headquarters office Surendranagar.
- Sub Postmaster,
 Sub Post Office, Muli.

Respondents

By Advocate: Mr. B.N. Doctor

ORDER (Oral)

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Hon'ble Mr. V. Ramakrishnan, Vice Chairman

Heard Mr. Pathak for the applicant and Mr. Doctor for the respondents.

- 2. The applicant has challenged his verbal termination of the services of the applicant with effect from 6.1.93 as arbitrary, unconstitutional and violative of the mandatory provisions of the I.D. Act and seeks a direction to quash and set aside the same. As held by the Supreme Court in the case of **Krishna Prasad Gupta Vs. Controller, Printing & Stationery, (1996) 32**ATC,211, this Tribunal has no jurisdiction to entertain matters pertaining to I.D. Act. In view of this, we cannot entertain the present OA for want of jurisdiction. As such, the papers may be returned to the applicant for approaching the appropriate forum keeping one copy for record purposes.
- 4. The O.A is disposed of accordingly. No costs.

(P.C. Kannan) Member(J) (V. Ramakrishnan) Vice Chairman

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Vtc.

(See Rule 114)	
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Certified that the file is complete in all m	respects.

Signature of Dealing Hand.

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Signature of S.O.(J)